
(2021) 05 SEBI CK 0150

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 102 Of 2021, Appeal No.494 Of 2020,
04 Of 2021

MBL & Co. Ltd

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 17-05-2021

Acts Referred:

Citation : (2021) 05 SEBI CK 0150

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Neville Lashkari, Prakash Shah, Abhiraj Arora, Karthik Narayan,
Rashi Dalmia

Judgement

1. Three weeks further time is allowed to the appellants to file rejoinder. List on July 06, 2021.
2. Parties are directed to take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the matters would be taken up for hearing through video conference or through physical hearing.
3. The present matters were heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.